

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 497 (ND) 2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
11.01.2018**

NAME OF THE COMPANY: Sh. Ranjit Das & Anr Vs. MSX Mall Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Arvind Kumar Gupta, Mr. Abhishek Goyal & Mr. Prashant Bhardwaj, Advocates		
	For the Respondent:	Mr. Pawan Kumar Ray & Mr. Rit Arora, Advocates		

ORDER

Ld. Counsel for the Petitioner submits that he wishes to withdraw the present petition on grounds of a technical defect with liberty to file afresh, on the same cause of action.

Dismissed as withdrawn. Liberty granted

-S-d-1

**(Deepa Krishan)
Member (T)**

-S-d-1

**(Ina Malhotra)
Member (J)**